

National Company Law Tribunal

Allahabad Bench

CP NO. 131/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.11.2017

NAME OF THE COMPANY: Asset Reconstruction Company (India) Ltd vs. Shamken Spinnings Ltd.
SECTION OF THE COMPANIES ACT/I & B CODE: 7 of I & B Code of 2016

Sl. NO.	Name	Designation	Representation	Signature
1.	P.V. Dinesh	Advocate	Applicant	
2.	S.K. Tripathi			

C.P. No.131/ALD/2017

Shri P.V. Dinesh for the Financial Creditor. None for the Corporate Debtor Company.

At this stage, Shri Santosh Kumar Nigam, Advocate brings to our notice that he has been instructed by Shri Arun Saxena, Advocate to appear on behalf of the Corporate Debtor Company. However, no proper Vakalatnama on his behalf is filed till date nor any reply/ objection to the present I & B petition is filed by the Corporate Debtor Company, despite notice and sufficient time given. The counsel objects for further adjournment, in the matter and request to proceed ex-parte for admission of the present petition.

However, considering the request of the proxy counsel one more opportunity is granted to the Corporate Debtor Company for filing objection, if any, in 10 working days and to serve an advance copy thereof to petitioner counsel Shri P.V. Dinesh. The Corporate Debtor Company to pay cost of Rs. 20,000/- to the petitioner.

A copy of this order be communicated to the Corporate Debtor Company. The Financial Creditor also filed an application for change of proposed IRP, which is taken on record.

The matter be listed 6th Dec. 2017

Date: 16/11/2017

Typed by
Jyoti
(Stenographer)

Sd—
H.P. Chaturvedi, Member(Judicial)